twice in June, 1989, once in July, 1989 and once in August, 1989 remained absent unauthorisedly.' For the period of the Unauthorised absence, he forfeited his wages and it also resulted in action against him. The authority competent to take a decisions or to review a decision taken by the internal management of the company is the Board of Directors of the company, (d) Does not arise.

**Violation of contract by M/s. A. B. Bofors**

2911. SHRI GAYA SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Muzaffarpur Unit of IDPL was installed in accordance with the original Blue Print of the Project;

(b) if so the contents of the said Blue Print and what exactly has been installed;

(c) whether Alcohol Plant, Capitive Power Plant, Formulation of Medicines and other diversifications as indicated in said Blue Print have been commissioned;

(d) if not, the likely time to be taken to commission the plant;

whether it is a fact that Muzaffarpur Unit of IDPL was installed by Mls. A.B. Bofors of Sweden;

(f) whether it is also a fact that Engineers of M/s. A.B. Bofors left the plant incomplete without demon strating the trial production; and

(g) whether it is a fact that no action has been taken by Government against M/s. A.B. Bofors for violating the terms of contract?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) and (b) The original project proposal was for setting up of a alcohol-based unit for the manufacture of Acetyldehyde, Acetic Acid, Nicotinamide (Niacinamide), Nicotinic Acid (Niacin) and Methyl; Ethyl Pyridine. The plant was installed for the same product-mix.

(c) Alcohol plant captive power plant, formulation of medicines etc. were not a part of the original project proposal.

(d) Does not arise.

(e) to (g) The Muzaffarpur unit of IDPL was installed by IDPL under technical collaboration with three companies including M/s A.B. Bofors, Nobel Chematur Sweden. It is not a fact that the technical personnel of Mls A.B. Bofors, Nobel Chematur had left the plant incomplete without demonstrating the trial-runs. The performance of Blocks I and II of the Unit were fully demonstrated by the respective technical collaborators. In Block III, individual processes were demonstrated, but integrated operations could not be demonstrated 'because of the non-avail-ability of uninterrupted power supply.

**मध्य प्रदेश में कोयले पर आधारित उर्वरक संयंत्र स्थापित किए जाने का प्रस्ताव**

2912. **श्री दिलीप सिंह जूदेव :** क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश में कोरबा में कोयले पर आधारित उर्वरक संयंत्र स्थापित करने का प्रस्ताव किन कारणों से लम्बित रखा गया है;

(ख) अन्य स्थानों पर निर्माण कार्य चालू रखने की अनुमति देने का क्या कारण है ;

(ग) क्या इस तरह की कार्यवाही किए जाने का आधार कोरबा उर्वरक संयंत्र के निर्माण कार्य को गति देने से पूर्व रामगुण्डम और तालचेर उर्वरक संयंत्रों की सफलता का परीक्षण कर लेना था;

(घ) यदि हां, तो क्या केवल कोरबा उर्वरक संयंत्र के मामले में ही यह पद्धति अपनाई गई है; और

(ङ) इस संबंध में क्या ब्यौरा है ?

**रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री एड्आर्डो फेलेरियो)** : (क) से (ङ) फर्टिलाइजर कार्पोरेशन आफ इंडिया लि० (एफ० सी० आई०) के कोयले पर आधारित कोरबा उर्वरक परियोजना का कार्यान्वयन कोयले पर आधारित अन्य संयंत्रों के कार्य निष्पादन को पहले देखने के विचार से स्थगन में रखा गया। अन्ततः एफ.सी.आई. के रामगुण्डम तथा तालचर स्थित अन्य कोयले पर आधारित एककों के निम्न प्रदर्शन को ध्यान में रखते हुए जनवरी, 1990 में इस परियोजना को अंतिम रूप से बंद करने का निर्णय लिया गया क्योंकि देश में उपलब्ध किस्म के कोयले का प्रयोग करके अमोनिया/यूरिया के उत्पादन के लिए कोयला गैसीकरण प्रौद्योगिकी लागत प्रभावी सिद्ध नहीं हुई। अन्य परियोजनाओं के कार्यान्वयन पर कोई प्रभाव नहीं पड़ा क्योंकि वे प्रमाकिण प्रौद्योगिकी पर आधारित थी।

**आठवीं पंचवर्षीय योजना के दौरान उर्वरकों का उत्पादन**

2913. **श्री राम नरेश यादव** : क्या **प्रधान मंत्री** यह बताने की कृपा करेंगे कि :

(क) आठवीं पंचवर्षीय योजना के दौरान उर्वरक उत्पादन का लक्ष्य क्या रखा गया है और अब तक कितनें प्रतिशत लक्ष्य की प्राप्ति हुई है; और

(ख) उक्त लक्ष्य की प्राप्ति के लिए अब तक कितनी धनराशि खर्च की गई है और उसका ब्यौरा क्या है ?

**रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री एड्आर्डो फेलेरियो)** : (क) और (ख) आठवीं पंचवर्षीय योजना के अंतिम वर्ष अर्थात 1996–97 के दौरान उर्वरकों का उत्पादन लगभग 93.5 लाख टन नाइट्रोजन (एन) तथा 25.5 लाख टन फास्फेट (पी) होने की संभावना है। योजना के प्रथम वर्ष अर्थात 1992–93 के दौरान नाइट्रोजन तथा फास्फेटिक उर्वरकों (न्यूट्रिएंटस) का उत्पादन क्रमशः लगभग 74 लाख टन तथा 24 लाख टन होते की सम्भावना है।

आठवीं पंचवर्षीय योजना के प्रथम वर्ष अर्थात 1992–93 के लिए सार्वजनिक क्षेत्र/सहकारी क्षेत्र के लिए संशोधित व्यय 492.27 करोड़ रुपये है।

**IDPL employees**

2914. SHRIMATI SARALA MAHESHWARI: Will the PRIME MINISTER be pleased to refer to the reply given to the Unstarred Question 4598 dated 29th August, 1992 and state:

(a) what were the reasons/circum stances which forced these employees having long standing in IDPL, to be absent for such a long time;

(b) whether these employees were applying for leave to coyer the period of absence if so what happened to the leave appllied for;

(c) the reasons for issuing charge sheet for so called unauthorised absence from 12 th March, 1989 after eight months when such absence is actionable after four days! under rules 5(7) and 25 resp. of the IDPL CD A Rules;

(d) whether the later delay was caused for introducing a new and drastic rule 30-A in which it was pos sible to terminate services almost ar bitrarily together with reasons there for;